

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 17th May, 2017.

No. LR (A) 32/92/Pt.III/376- In exercise of the powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint the following Advocates as Special Public Prosecutors for conducting cases only under the provisions of the said Act in the respective Districts as indicated against each name with immediate effect until further orders.

	Advocate(s) name(s)	District(s)
1.	Shri.Subrangshu Shekar Das, Advocate. <i>(The term of appointment as Additional Public Prosecutor/ Additional Government Pleader, District Court, Shillong vide notification No.LJ (A)272/78/Pt.III/247 dated 29th June, 2017 shall deem to be denotified)</i>	East Khasi Hills District, Shillong.
2.	Smti.F.C.Rymbai, Advocate.	West Khasi Hills District, Nongstoin.
3.	Shri.Sudip Paul Chaudhary, Advocate.	Ri-Bhoi District, Nongpoh.
4.*	Shri.S.Changsan, Advocate. <i>(The term of appointment as Additional Public Prosecutor/ Additional Government Pleader, District Council Court, Jowai vide notification No.LJ (A)272/78/Pt.III/247 dated 29th June, 2017 shall deem to be denotified)</i>	West Jaintia Hills District, Jowai.
5.	Shri.Bomge Dabi, Advocate.	Both for West Garo Hills District, Tura and East Garo Hills District, Williamnagar.

This supersedes all notification(s) issued earlier to this effect.

Sd/-

**(W.Khylllep, IAS)
Secretary to the Govt. of Meghalaya
Law Department.**

Memo.No.LR (A) LR (A) 32/92/Pt.III/376-A Dated Shillong the 17th May, 2017

Copy forwarded to:

1. The Advocate General/Additional General, Meghalaya, High Court of Meghalaya, Shillong-793001.
2. The Deputy Commissioners, East Khasi Hills District, Shillong / West Khasi Hills District, Nongstoin / Ri-Bhoi District, Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Tura / East Garo Hills District, Williamnagar.
3. The District and Session Judges, East Khasi Hills District, Shillong / West Khasi Hills District, Nongstoin / Ri-Bhoi District, Nongpoh / West Jaintia

- Hills District, Jowai / West Garo Hills District, Tura / East Garo Hills District, Williamnagar.
4. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Special Public Prosecutors shall be entitled to fees for appearance, etc as laid down in No.LR(B)15/2002/Pt./102 Dtd. 02.02.2009.
 5. The Director General of Police, Meghalaya, Shillong.
 6. The Superintendents of Police, East Khasi Hills District, Shillong / West Khasi Hills District, Nongstoin / Ri-Bhoi District, Nongpoh / West Jaintia Hills District, Jowai / West Garo Hills District, Tura / East Garo Hills District, Williamnagar.
 7. The Advocates concerned. Charge Report of assuming charge as Special Public Prosecutor may be sent to this Department and his/her contact No. should also be furnished.
 8. The Secretary, Meghalaya High Court Bar Association.
 9. The Secretaries, Shillong Bar Association / Nongstoin / Nongpoh Bar Association / Jowai Bar Association / Tura Bar Association / Williamnagar Bar Association.
 10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this notification in the next issue of the Meghalaya Gazette.
 11. DIPR, Shillong.
 12. All the Treasury Officers, of the concerned District.
 13. Law(B) Department.
 14. NIC, of all the concerned Districts.
 15. ~~DEO~~, Law Department.
 16. Guard file.

By orders, etc.

S. S. S.

**Under Secretary to the Govt. of Meghalaya,
Law Department**